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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Public Notice No. 06 /2015-2020
Dated the 7th May, 2019

Subject: Amendment in the ANF 3B notified on 28.06.2018 for claiming SEIS benefits under the FTP 2015-20

In exercise of powers conferred under paragraph 1.03 of the Foreign Trade Policy (2015-2020), the Director General of Foreign Trade hereby makes the following amendments in the ANF 3B of the Handbook of Procedures, 2015-20 as notified vide Public Notice 15 /2015-20 dated 28.06.2018.

<table>
<thead>
<tr>
<th>Heading/ Field of ANF 3B</th>
<th>Current Provision</th>
<th>Amended Provision</th>
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<tbody>
<tr>
<td>Guidelines for Applicants</td>
<td>1. Documentary evidence of payments which are approved by RBI as deemed to be received in foreign exchange and deemed to be earned in foreign exchange for services in Appendix 3E</td>
<td>1. Documentary Evidence in the form of a CA/CWA/CS Certificate, which certifies that payments in INR for services rendered as under Appendix 3E have been scrutinized and these payments in INR are approved under RBI guidelines as deemed to be received in foreign exchange and deemed to be earned in foreign exchange - is required to be submitted by applicants which claims benefits for INR payments.</td>
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<td>Annexure B</td>
<td>No Proviso at present</td>
<td>A proviso is added as below:</td>
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<td>B1. For the service categories, Medical and Dental Services (Provisional CPC 9312), Hospital Services (Provisional CPC 9311) and Hotels and Restaurants (including catering) (Provisional CPC 641-643), invoice-wise matching with FIRC/proof of payment will not be required and instead, a consolidated statement of both invoices and FIRCs/proofs of payment may be submitted.</td>
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Effect of this Public Notice: Certain amendments have been made in the ANF 3B for applying for SEIS benefits under the FTP

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